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40.	Sial Ghoghri	Prism Cement Limited	Non-Power
41.	Mandla North	Jaipraskash Associates Ltd.	Non-Power
42.	Bicharpur	Madhya Pradesh State Mining Corporation Ltd.	Non-Power

(c) For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interests in the mines/blocks along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to Government company, as the case may be. The allocation of coal blocks would now be made in pursuance of the provisions of Ordinance and Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal.

Cancellation of coal block allocation

†2360. SHRI NARESH AGRAWAL: Will the Minister of COAL be pleased to state:

(a) whether there would be shortage of coal in the country after cancellation of allocation of coal blocks by the Supreme Court;

(b) if so, the alternative mechanism put in place by Government to counter their shortfall in the supply of coal;

(c) the availability of coal in the country *vis-à-vis* its consumption; and

(d) whether coal is imported in the country despite having sufficient coal reserves, if so, the measures taken to do away with this problem?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Hon'ble Supreme Court of India in its judgement dated 25.08.2014 and order dated 24.09.2014 passed in W.P. (Criminal) No.120 of 2012 and other connected matters has declared all allocations of the coal blocks made through Screening Committee and through Government Dispensation route since 1993 as arbitrary and illegal and has cancelled the allocation of 204 coal blocks out of 218 coal blocks. In case of 42 coal blocks (37 producing and 05 likely to come under production), cancellation shall take effect from 31.03.2015 and, therefore, there is no disruption in coal production at present.

†Original notice of the question was received in Hindi.

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(c) and (d) At present the total supply of coal in the country falls short of the overall demand. Hence, coal is imported by the users. During the year 2014-15 (upto September 2014) 110.5 Mte of coal was imported into India.

The focus of Government is to increase coal production to the maximum extent possible by facilitating environment and forest clearances, pursuing with State Governments for help in expediting land acquisition, Rehabilitation and Resettlement related issues and coordinated efforts with Railway for movement of coal. The implementation of key infrastructure projects for evacuation and movement of coal will also be of critical importance for enabling a step up in coal production. Steps have been taken by Coal India Ltd. and its subsidiaries to augment coal production which includes capacity addition from new projects and use of mass production technologies.

Import of coal

2361. SHRI A.U. SINGH DEO: Will the Minister of COAL be pleased to state:

- (a) the demand of coal in the country during the last seven years;
- (b) the percentage of demand met by domestic production and coal imports;
- (c) whether Government plans to open up coal sector to private investment to improve domestic production if so, the details thereof and if not, the reasons therefor;
- (d) whether Government is considering price-pooling of coal that would make coal imports more favourable to power plants; and if so, the details thereof and if not, the reasons therefor; and
- (e) whether Government plans to implement any mechanism whereby all power plants must purchase specific amount of imported coal and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Year-wise details of estimated Coal demand, domestic production and imports are as under: